

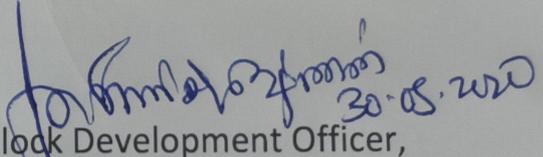
STATUS REPORT PERTAINING TO THE HON'BLE NATIONAL TRIBUNAL (SOUTH ZONE) ON ITS OWN MOTION SUO MOTO INITIATED PROCEEDINGS BASED ON THE NEWS ITEMS PUBLISHED IN DINAMALAR TAMIL NEWSPAPER DATED 27.01.2020, UNDER THE CAPTION "DEGENERATION OF VANDALUR LAKE DUE TO UNAUTHORISED OCCUPATION AND DRAINAGE WATER" VIDE ORIGINAL APPLICATION NO.20 OF 2020(SZ).

The Tamil Nadu Pollution Control Board has issued directions to the BDO, Kattankolathur Panchayat Union vide TNPCB proceeding; dated 24.01.2022, directions of the board and the compliance status of the direction is furnished as follows;:

S.No	Directions of which given by the board	Compliance status
1	The kattankolathur panchayat union shall ensure 100% collection of solid waste being generated within its jurisdiction (vandalur village panchayat) with proper segregation, door to door collection , processing and disposal by complying with the provisions of the Solid Waste Management rules, 2016.	The solid waste are properly segregated and collected through door to door mechanism through e-cart-4 nos , rental tractor-2 nos, panchayat owned tractor-1 , tricycle-8 nos , sanitation workers-18 nos, scavengers-28 nos. Further the collected waste are processed and disposed to the dump Yard site at Kolathur Panchayat in Kattankolathur Block and decomposable waste at MCC in Mannivakkam
2	The kattankolathur panchayat union shall provide solid waste processing facility for handling solid waste generated in their village panchayat area.	We requested the Tahsildar of Vandalur to allocate 1 Acre of Government land for 100% solid waste management in the area. The panchayat intends to implement a solid waste management plant, if land has been allocated in the same area & process is going on submitted for your kind Persual.

3	The kattankolathur panchayat union shall comply with the provisions of the solid waste management rules,2016 and shall comply with the orders passed by the Hon'ble NGT in OA.No.606 of 2018 from time to time.	We will comply the provisions of the solid waste management rules,2016 and shall comply with the orders passed by the Hon'ble NGT in OA.NO.606 of 2018 from time to time.
4	The kattankolathur panchayat union shall dispose of the non degradable waste of 1.0 MT/day including plastic waste available in the vandalur village panchayat area as provided in the rules and shall be sent to cement factories for co-proceesing complying with the provisions of the solid waste management rules,2016.	The segregated plastic waste is sent to solid waste managemant unit at Singaperumal Koil Panchayat under by back policy @Rs 10/- kg then the shredded plastic waste was sent for road laying in bitumen Top Road .
5	The kattankolathur panchayat union is directed to take steps,in coordination with the public works department and revenue authorities , to take steps to remove the encroachment found in the water body within six months , after strictly complying with the procedure in accordance with law.	We were taking steps to remove the encroachments found in the water body, in coordination with the public works department and revenue authorities.The eviction will be completed within 6 months,after complying with the procedure in accordance with law

This is submitted that the above said facts and circumstances shall be submitted before the hon'ble national green tribunal as the action taken on the compliance report of the said hon'ble national green tribunal direction in Original Application No.20.2020 (sz).


 Block Development Officer,
 Kattankolathur Panchayat Union
 Chengalpattu District.